

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 314 OF 2017 &
IA NO. 781 OF 2017 & 47 of 2019

Dated : 12th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Diwakar Solar Projects Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Naveen Hegde
Mr. Nikhil Nayyar for R-1

Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal
Mr. Pulkit Agarwal for R-2

Mr. Anand K. Seshdari
Ms. Swapna Seshadri
Ms. Neha Garg for R-10 to R-12

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

IA NO. 47 OF 2019

(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 314 OF 2017

Rejoinder, if any, be filed on or before 04.04.2019 after duly serving advance copy on the other side.

List the matter on **09.04.2019**.

(S.D. Dubey)
Technical Member
pr/pk

(Justice Manjula Chellur)
Chairperson